

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
26-09-2022 AT 10:30 AM THROUGH VIDEO CONFERENCE

IA (IBC) 988/2022 in CP(IB) No.219/7/HDB/2017
U/s 7 of IBC, 2016

IN THE MATTER OF:

Asset Reconstruction Company
(India) Limited

...Financial Creditor

Vs

Viceroy Hotels Limited

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

O R D E R

IA (IBC) 988/2022:-

Ld. Counsel Shri. Indrapruteek Naidu for the applicant/RP Present. This is an IA filed by the RP to receive the status report of the CIRP process. Heard.

Accordingly, the status report is taken on record and IA is disposed of.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)